

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 321
IA-2348/2024
IN
IB-1333(ND)/2018

IN THE MATTER OF:

M/s. Bajaj Rubber Company Pvt. Ltd. Petitioner/Applicant

Vs.

M/s. ACE Footwark Pvt. Ltd. Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 16.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr., Kushal Bansal, Adv.

For the Respondent :

ORDER

IA-2348/2024

Mr. Kushal Bansal, Ld. Counsel appears for the Applicant. No one has appeared on behalf of the Respondent and filed Vakalatnama and reply affidavit despite sufficient opportunity being granted. Respondents are set ex-parte.

List the matter for arguments **on 01.08.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay